

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). _____ /2023
(@ Diary No. 36519/2022)

COMMISSIONER OF CUSTOMS (IMPORT) APPELLANT(S)

VERSUS

ADANI POWER MAHARASHTRA LTD. & ORS. RESPONDENT(S)

WITH

CIVIL APPEAL NO(S). _____ /2023
(@ Diary No. 71/2023)

O R D E R

Delay condoned.

We have heard Mr. Balbir Singh, learned Additional Solicitor General appearing for the appellant(s) and Mr. Mukul Rohatgi, learned senior counsel appearing for the respondents at length.

We are of the considered opinion that the matters are concluded by the findings of fact recorded by the authorities below and the impugned order(s) does not require any interference at our behest.

The appeals accordingly stand dismissed.
Pending application(s), if any, shall also stand
disposed of.

.....J.
(KRISHNA MURARI)

.....J.
(SANJAY KAROL)

NEW DELHI
27th MARCH, 2023

ITEM NO.59+60

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

ITEM 59

CIVIL APPEAL Diary No(s). 36519/2022

(Arising out of impugned final judgment and order dated 18-07-2022 in CA No. 87758/2017 passed by the Custom Excise Service Tax Appellate Tribunal, West Zonal Bench At Mumbai)

COMMISSIONER OF CUSTOMS (IMPORT)

Appellant(s)

VERSUS

ADANI POWER MAHARASHTRA LTD. & ORS.

Respondent(s)

(IA No.200096/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.200094/2022-STAY APPLICATION and IA No.200092/2022-CONDONATION OF DELAY IN FILING APPEAL)

ITEM 60

CIVIL APPEAL Diary No(s). 71/2023

(IA No.33059/2023-CONDONATION OF DELAY IN FILING and IA No.33058/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.33057/2023-STAY APPLICATION and IA No.33060/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 27-03-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Balbir Singh, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sudhershnan K, Adv.
Mr. Apoorv Kurup, Adv.
Ms. Alka Agarwal, Adv.
Mr. Vishesh Kalra, Adv.
Mr. Prahlad Singh, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. Ishaan Sharma, Adv
Mr. V.C. Bharathi, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikram Nankani, Sr. Adv.

Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Ms. Sayaree Basu Mallik, Adv.
Mr. Abhinabh Garg, Adv.
Mr. Jitendra Motwani, Adv.
Mr. Udit Jain, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the court made the following
O R D E R

Delay condoned.

The appeals stand dismissed in terms of the
signed order. Pending application(s), if any, shall
also stand disposed of.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Signed order is placed on the file)

(Beena Jolly)
Court Master